

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT INDORE

Original Application No. 848 of 2004

Indore, this the 18th day of August, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Bhagwandas & 3 others. ... Applicants

(By Advocate - Shri Girish Patwardhan on behalf of Shri K.N. Pethia)

V e r s u s

Union of India & 11 others. ... Respondents

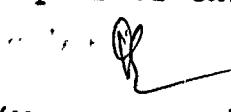
(By Advocate - Shri Y.I. Mehta, Sr. Adv. assisted by Shri H.Y. Mehta for the official respondents and Shri M.K. Verma for respondent No. 9)

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

In this case we find that the Union of India, through General Manager has not been impleaded as a party. The Railway Ministry has issued instructions in this regard that all the Group-C and Group-D employees while agitating their grievances before Court should implead Union of India, through General Manager of concerned Railway/Division. Since the applicant has not impleaded the Union of India, through General Manager of the concerned Railway Division, this OA is not maintainable and is accordingly dismissed as not maintainable. However, the applicant will be at liberty to approach the Tribunal after impleading the Union of India, through General Manager of the concerned Railway Division, if he still feels aggrieved and so advised.

2. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman